

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SZB, CHENNAI

COURT : Division Bench 1

APPEAL No. ST/41702/2014

(Arising out of Order-in-Appeal No. CMB-CEX-000-APP-071-14 dated 06.06.2014 passed by the Commissioner of Customs, Central Excise and Service Tax (Appeals) Coimbatore).

M/s. Sri Mookambigai Constructions (I) (P) Limited,
320, Srinivasa Complex,
Coimbatore.

Appellant

Vs.

The Commissioner of Customs, Central Excise & ST
6/7 ATD Street, Race Course,
Coimbatore-614 018.

Respondent

APPEARANCE

FOR APPELLANT : Shri R. Arumugam, Advocate

FOR RESPONDENT : Ms. K. Komathi, ADC (AR)

CORAM

Hon'ble MS. SULEKHA BEEVI C.S., MEMBER JUDICIAL

Hon'ble Shri P. VENKATA SUBBA RAO, MEMBER TECHNICAL

Date of Hearing: **12.02.2021**

Date of Decision: **12.02.2021**

FINAL ORDER No. 40855/2021

Per Bench

The Department has filed letter C. No. IV/16/3/2020-C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for Sabka Vishwas (Legacy Dispute

Resolution) Scheme, 2019. The above case is also included in the said list. The assessee has conceded to this.

2. As the matter is closed, the appeal is dismissed.

(Order dictated and pronounced in the Open Court)

(SULEKHA BEEVI C.S.)
MEMBER JUDICIAL

(P. VENKATA SUBBA RAO)
MEMBER TECHNICAL

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